

GOVERNMENT OF INDIA  
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

**LOK SABHA**  
**STARRED QUESTION No: \*215**  
**TO BE ANSWERED ON 09.03.2018**

**Coastal Zone Management Plans**

\*215: SHRIMATI BHAVANA PUNDALIKRAO GAWALI PATIL:  
SHRI ARVIND SAWANT:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether finalisation of the Coastal Zone Management Plans (CZMPs) has suffered an inordinate delay;
- (b) if so, the details thereof and thereasons therefor;
- (c) whether any meeting has been heldwith the States concerned for resolving the said issue and if so, the details thereof;
- (d) whether the National Green Tribunal has given any directions to the Government in this regard; and
- (e) if so, the details thereof?

**ANSWER**

MINISTER FOR ENVIRONMENT, FOREST AND CLIMATE CHANGE

(DR. HARSH VARDHAN)

- (a) to (e): A statement is laid on the Table of the House.

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**STATEMENT REFERRED TO IN REPLY TO PARTS (a) to (e) OF THE LOK SABHA  
STARRED QUESTION NO. 215 ON “COASTAL ZONE MANAGEMENT PLANS”**

(a) to (e) The Coastal Zone Management Plans were required to be formulated in accordance with the CRZ Regulation Notification, 2011, within a period of two years. The progress of preparation of these plans and reasons for delay have been reviewed periodically during meetings with the Coastal States and Union Territories including issues related to demarcation of High Tide Line, Low Tide Line, Ecological Sensitive Areas, ground truthing exercise etc. The National Green Tribunal has directed for expeditious finalisation and approval of the new Coastal Zone Management Plans by 31.07.2018. The validity of the Coastal Zone Management Plans formulated in accordance with the earlier Coastal Regulation Zone Notification, has been extended upto 31.07.2018.

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